## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT NO.III

CA(CAA)-82(ND)/2017

IN THE MATTER OF:

Digital Think India (P) Limited

.....PETITIONER

Vs.

M/s. Convergys India Services (P) Limited

RESPONDENT

SECTION:

Under Section 230-232

Order delivered on 20.7.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner/applicant : Mr. Vineet K. Chaudhary, P.C.S.

For the Respondent

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## ORDER

Mr. Vineet Chaudhary, Practicing Company Secretary is present. At the request of the Ld. Counsel for the applicant/petitioner, this application is allowed to be withdrawn with liberty to file a fresh application in terms of section 230-232 of the Companies Act, 2013 in relation to the Scheme contemplated between the Companies.

> (R. VARADHARAJAN) MEMBER (JUDICIAL)

-Sd-

Surjit 20.7.2017